

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 6429 of 2018

Gauri Shankar Chaubey Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For Petitioner : Ms. Sunita Kumari, Advocate
For the Resp.-State : Ms. Shruti Shrestha, A.C. to Sr. S.C.-II

13/ 07.09.2021 In pursuant to the orders dated 21.06.2021 and 08.07.2021 this Court made query regarding the entitlement of honorarium to the petitioner and Deputy Commissioner, Gumla was asked to file affidavit. After hearing the case at length this Court directed the respondent particularly the Deputy Commissioner, Gumla to take a decision regarding the payment of honorarium to the petitioner from 09.03.2015 till January 2019.

It has been submitted by the learned counsel for the State that the respondents have already taken steps and the matter is before the Secretary of the Department and possibly the payment shall be made to petitioner in a short period. However, till date no final decision has been taken. Learned counsel prays for some more time for compliance of the court's order.

Put up this case on 22.09.2021.

(Dr. S.N. Pathak, J.)